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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD  
M.A.NO. 953/92 (clarification petition)  
in O.A.No. 426/92.

Date of Order: 9-9-92.

Between:

C.Srinivasu.

.. Applicant.

and

Union of India, rep. by

1. The Secretary, Dept. of Atomic Energy,  
C.S.M.Marg, Bombay.

2. The Dy.Chief Executive(A)  
Nuclear Fuel Complex, E.C.I.L.  
Post, Hyderabad.

.. Respondents.

For the Applicant: Mr.V.Venkateswar Rao, Advocate

For the Respondents: Mr. N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.R.BALASUBRAMANIAN : MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL)

The Tribunal made the following Order:-

Shri V.Venkateswar Rao, moves M.A.953/92 with a prayer to clarify the order dated 25-6-92 passed in O.A.426/92. He produced a copy of the order No.NFC/PA.V/2606/1217/304 dated 14.8.1992 by which the Respondents informed the applicant that in terms of the order dt. 25-6-92 passed by this Bench, he is eligible for pay and allowances admissible to Scientific Assistants 'A' only.

Heard Shri Venkateswara Rao and Shri N.R.Devraj.  
We clarify the order dt. 25-6-92 as follows:

"Respondents will pass final orders on the appeal preferred by the Applicant as early as possible. If the appeal is still pending with the Appellate authority, the punishment order passed by the Respondents shall not be given effect to, till the final order is passed on the appeal. The applicant, shall, by virtue of this order continue as Scientific Assistant 'D' till final order is passed"

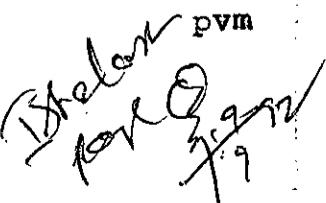
With the above direction, the MA is disposed of with no order as to costs..

  
8/9/92  
Deputy Registrar(U)

To

1. The Secretary, Union of India,  
Department of Atomic Energy, C.S.M.Marg, Bombay.
2. The Deputy Chief Executive (A) Nuclear Fuel Complex,  
E.C.I.L.Post, Hyderabad.
3. One copy to Mr.V.Venkateswar Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One spare copy.

pvm



TYPED BY / COMPARED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:  
MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER (J)

Dated: 9 - 9 - 1992

ORDER / JUDGMENT

R.A./C.A./M.A. No

in  
I

O.A.No. 426/92

(W, P, Np)

Admitted and interim directions  
issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M-A-Ordered / Rejected

No orders as to costs.

pvm.

